

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2019

Subject : Petition under Section 79(1) (b) read with Section 79(1)(f) of the Electricity Act, 2003, *inter alia*, seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreement dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : TANGEDCO and another

Date of Hearing : 16.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, APNRL
Shri Amit Griwan, APNRL
Shri Smarjit Sahoo, APNRL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the Petitioner and the Respondent, TANGEDCO submitted that the pleadings in the matter have been completed and there is no need to argue the matter.

2. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

